

ORDER- SHEET FOR MAGISTRATE'S RECORDS

DISTRICT- Baksa.
IN THE COURT OF **Sri. A.M.Md.Mahiuddin**, CHIEF JUDICIAL MAGISTRATE, Mushalpur

Case No- GR-464 of 2018

.....Versus.....

Serial No. of Orders	Date	Order	Signature
	17.11.18	<p>Accused Narayan Nath and Dipson Nath are present.</p> <p>Judgment is pronounced and delivered in the open Court, which is written in separate sheets of paper and appended with the case record.</p> <p>After analyzing the evidence on record, it is found that, the prosecution have proved its case beyond all reasonable doubt. Hence, the accused Narayan Nath and Dipson Nath are found guilty u/s- 341/323/34, IPC and accordingly I convict them thereunder.</p> <p>Accordingly, the accused Narayan Nath and Dipson Nath are sentenced to pay fine of Rs. 500/- (Rupees five hundred only) each u/s-341/34, IPC. In default to pay the fine, the accused has to suffer simple imprisonment for a period of 15 (fifteen) days and is sentenced to pay fine of Rs. 1000/- (Rupees one thousand only) each u/s-323/34, IPC. In default to pay the fine, the accused has to suffer simple imprisonment for a period of one month.</p> <p>The fine amount is to be paid within 10 days from today. The fine amount if paid, shall go to the victim as compensation for his physical as well as mental sufferings, agony etc. The period of detention, if any, the accused has undergone so far, in this case, shall be set off. The seized articles, if any be disposed of in due course of time.</p> <p>A free copy of the judgment is furnished to the accused. The bail bonds of the convicts stands cancelled.</p> <p>Later on as the accused persons have paid the fine amount, they are released. Bench assistant is directed to take steps for handing over the same to the informant/victim.</p> <p>Case disposed of accordingly.</p>	 CJM, Baksa, Mushalpur. Chief Judicial Magistrate Baksa, Mushalpur